## GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:4457 ANSWERED ON:21.12.2011 EMBEZZLEMENT OF FUNDS Pratap Narayanrao Shri Sonawane;Yadav Shri Madhusudan;Yadav Shri Om Prakash

## Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government has received any complaints of embezzlement of funds and misuse of authority in Kendriya Bhandar during the last one year; and
- (b) if so, the details thereof and the action taken thereon?

## **Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (SHRI V. NARAYANASAMY)

(a) & (b): No complaint regarding embezzlement of funds in Kendriya Bhandar has been received. However, during the period from January, 2011 to 15th December, 2011 some complaints regarding appointments made in Kendriya Bhandar and providing various facilities viz. use of staff car, reimbursement of telephone charges etc. to chairperson and reimbursement of conveyance charges etc. to Directors/Delegates have been received. These facilities are being provided by the Board of Directors in exercise of its powers conferred under Section 49(1) of MSCS Act, 2002 and Bye-law 22(1) of Kendriya Bhandar. Regarding appointments, Kendriya Bhandar has been instructed to make all appointments as per recruitment rules.